

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 20th February, 2018

No. LL (B) 1/88/75 – In supersession to this Department's Notification No. LL (B) 1/88/36, dated 17.06.1988 and in exercise of the power conferred under section (1) of Section 32 of the Bureau of Indian Standards Act, 2016 (Central Act No. 11 of 2016), the Governor of Meghalaya is pleased to empower the courts of the following Judicial Magistrate First Class to try offences under the Act within their respective jurisdiction-

Sl.No.	Court	Jurisdiction
1.	Court of Judicial Magistrate First Class, Shillong	East Khasi Hills District
2.	Court of Judicial Magistrate First Class, Nongstoin	West Khasi Hills & South West Khasi Hills Districts
3.	Court of Judicial Magistrate First Class, Tura	West Garo Hills & South Garo Hills Districts
4.	Court of Judicial Magistrate First Class, Williamnagar	East Garo Hills & North Garo Hills Districts.
5.	Court of Judicial Magistrate First Class, Jowai	West Jaintia Hills & East Jaintia Hills Districts.
6.	Court of Judicial Magistrate First Class, Nongpoh	Ri Bhoi District
7.	Court of Judicial Magistrate First Class, Ampati	South West Garo Hills District

sd/-
(W.Khylllep)

Secretary to the Govt of Meghalaya,
Law Department.

Memo No. LL (B) 1/88/75-A,

Dated Shillong, the 20th February, 2018

Copy to:-

1. Director General, Bureau of Indian Standards, Bhartiya Manak Bureau, 9 Bahadur Shah Zafar Marg, New Delhi – 110002 with reference to letter No. Law/10/17/98, dated 14.12.2017.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Joint Secretary to the Govt of Meghalaya, Food, Civil Supplies & Consumer Affairs Department with reference to his I.D No. SUP.15/2013/74, dated 9th January, 2018.
4. All District & Sessions Judges.

By Order etc,


Secretary to the Govt of Meghalaya,
Law Department.

*Data Entry Operator
Law (A) Department.*